PUBLIC NOTICE

That **Sai Twister A Partnership Firm** is an absolute Owner of **Plot No. 5 Paiki Sub-Plot No. 5-B** admeasuring 1671.11 sq. yard i.e. 1397.67 sq. mts., in Situate at Block No. 109, of Moje Village Palod, Ta: Mangrol, Dist: Surat. That The Present Owner has informed us that, the Following Document as Described in Schedule has been Lost by Firm And that Never Ever it Was used as Security for Obtaining Any Financial Assistant by Firm or Anyone Else.

Any person or persons, Society, institution, group, trust, Banks Etc. Owing any right of ownership or possession or lien or claim of whatsoever nature in respect thereof are hereby informed to raise any such rights or claims, all within a period of **14 (Fourteen)** Days from the date of publication of this notice personally before the undersigning along with all documentary proof in original, upon Expiry of which, no rights or claims of whatsoever nature shall be Entertained.

SCHEDULE OF LOST ORIGINAL DOCUMENT

Sale Deed Registration No. 1377, Dated 24/07/1989

Date: 03/06/2020, Surat
5/1208, Haripura Main Road,
Surat. Ph.(0261) 2412226,
Mob.98254 20370

Dineshchandra N. Upadhyay,
Pranav D. Upadhyay
Dhaval D. Upadhyay
Advocates

SHRIRAM CITY UNION FINANCE LIMITED

CIN:L65191TN1986PLC012840
Regd. Office : 123 Angappa Naicken Street, Chennai - 600 001.
Telephone No. +91 44 2534 1431
Secretarial Office :144, Santhome High Road, Mylapore, Chennai - 600 004.
Telephone No. +91 44 4392 5300 Fax No. +91 44 4392 5430
Website : www.shriramcity.in; e-mail: sect@shriramcity.in

SHRIRAM City — MONEY WHEN YOU NEED IT MOST

NOTICE

Pursuant to Regulation 29, 29(1)(d), 47 and other applicable regulations of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended from time to time notice is hereby given that the meeting of the Board of Directors of the Company (Serial No. – 26/2020) is scheduled to be held on Thursday June 11, 2020 to inter alia consider and approve audited financial results (standalone and consolidated) for the year ended March 31, 2020 of the Company, may consider raising of funds by way of public issue of non-convertible debentures among other items mentioned in the agenda.

Further details on the matters above said may be accessed at the link of the Company's website **www.shriramcity.in** and Stock Exchanges' website **www.nseindia.com** and **www.bseindia.com**

For Shriram City Union Finance Limited
Sd/-
C R Dash
Company Secretary

Place : Chennai
Date : June 2, 2020

SHRIRAM CITY UNION FINANCE LIMITED

CIN:L65191TN1986PLC012840
Regd. Office : 123, Angappa Naicken Street, Chennai - 600 001.
Telephone No. +91 44 2534 1431
Secretarial Office :144, Santhome High Road, Mylapore, Chennai - 600 004.
Telephone No. +91 44 4392 5300, Website : www.shriramcity.in; e-mail: sect@shriramcity.in

SHRIRAM City — MONEY WHEN YOU NEED IT MOST

NOTICE TO EQUITY SHAREHOLDERS

Notice is hereby given that Shriram City Union Finance Limited ("Company") pursuant to Section 124 of the Companies Act, 2013 read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 and amendments thereof ("Rules"), is required to transfer equity shares of ₹ 10/- each to Investor Education Protection Fund ("IEPF") Authority in respect of which dividends have remained unclaimed/unpaid for a period of seven consecutive years, the details of which are available on its website at web link "https://www.shriramcity.in/ Investors-->Details of shares to be Transferred to IEPF Suspense Account". Individual communications to this effect were sent to the concerned shareholders at the last available address with the Company on May 30, 2020.

The due date for such transfer for the financial year 2012 – 13 to IEPF Authority is August 30, 2020. The concerned shareholders are requested to claim with valid documents required for the purpose before August 21, 2020 to the Company / RTA. If no valid claim is received within above said date or such extended date, the Company shall transfer such dividend and equity shares to the IEPF authority as above said. No claim shall lie against the Company in respect of the dividend amount and the shares so transferred to IEPF authority. The unclaimed amount and the shares so transferred to IEPF authority can be claimed back from the IEPF Authority after following the procedure prescribed in the Rules.

The Company itself would issue duplicate share certificates in lieu of original share certificates held in physical form liable to be transferred to IEPF authority and would dematerialize such duplicate share certificates by corporate action for transferring to IEPF authority. Upon issue of such duplicate share certificates, the original share certificates would stand automatically cancelled and would be deemed non-negotiable. The details of unclaimed dividend/shares uploaded on the web site of the Company shall be and deemed to be adequate notice for the purpose of issue of duplicate share certificates by the Company. In case of shares held in dematerialized form, the Company shall by way of corporate action, transfer such shares to IEPF authority.

Shareholders may contact the Registrars and Share Transfer Agents ("RTA") of the Company as under for further information.

Ms. Anusha N

Integrated Registry Management Services Private Limited

2nd Floor, Kences Towers, No. 1 Ramakrishna Street, North Usman Road, T Nagar, Chennai 600 017 Telephone No.+91 44 28140801/ 02/ 03
Email : csdstd@integratedindia.in

For Shriram City Union Finance Limited
Sd/-
C R Dash
Company Secretary

Place : Chennai
Date : June 2, 2020

READER'S HELPLINE

BUSINESS STANDARD & IT'S PERIODICALS ARE NOW ONLY A PHONE CALL AWAY. IF YOU ARE LIVING IN GUJARAT, YOU CAN HAVE YOUR COPY OF BUSINESS STANDARD & IT'S PERIODICALS DELIVERED AT YOUR DOORSTEP BY MAKING A PHONE CALL TO ANY ONE OF OUR FOLLOWING AGENTS:

Sr.No	STATION	CONTACT PERSON	PHONE NOS.
1.	Ahmedabad	Mr.Naresh/Mr.Pankaj	079-25503836, 25510360
2.	Adalaj	Mr. Pravin	079-65723131 / 9998566528
3.	Ambujanagar	Mr. Ketan	9824691032
4.	Anand	Mr. Vipul	02692-251032, 262212
5.	Ankleshwar	Mr.Umesh Patel	02646-247375, 9825496790
6.	Baroda	Mr.Nilesh Patel	9825685246
7.	Bharuch	Mr.Viral Prajapati	02642-260299, 9898326436
8.	Bhavnagar	Mr.Harshadray	9429165765
9.	Bhuj	Mr. Vinod / Mahesh	02832-220063,9427434753/2
10.	Botad	Mr. Dinesh Bagadia	02849-251856, 9924059331
11.	Changa	Mr. Mahebubsha	9408397691, 9426333332
12.	Chota Udaipur	Mr. Santosh Raval	94265993357
13.	Dharmaj	Mr. Kamlesh Shastri	02697-245694, 9429160866
14.	Dhoraji	Mr. Irfan Haroon	9328051925, 9377597635
15.	Dhangadhra	Mr. Praveen	02754-283387, 9427067234
16.	Diu	Mr.Shakil A. Karim	02875-253439, 9825772223
17.	GandhiDham	Mr. A.H. Pandya	02836-220212,
18.	Gandhi Ngr	Mr.Nilesh G. Patel	9825561438, 9428355817
19.	Gondal	Mr. Raju Toliya	02825-220265, 9979000210
20.	Halvad	Mr. Haresh Rabari	9879995612
21.	Himmat Ngr	Mr.Arvind Raval	02772-242349, 9825142349
22.	Jamnagar	Mr. K H Gajara	9016975658, 9898285979
23.	Jetpur	Mr. Shanti Madhvani	02823-222895 / 203423
24.	Junagadh	Mr. Sakil Sodha	9904496822
25.	Kadi	Mr.Mukesh Prajapati	02764-262532, 9879762532
26.	Kalol	Mr.A.S.Barot	02764-223720, 9898168432
27.	Kapadvanj	Mr. Ashok Dave	02691-262575, 254775
28.	Khambalia	Mr.Ramnikbhai	02833-234333, 235333
29.	Khambat	Mr.Deepak/kamlesh	02698-220899, 9426378891
30.	Limbdi	Mr.Jawahar	02753-260173, 261259
31.	Maktupur	Mr. Shambhubhai	02767-259733
32.	Mehsana	Mr.Bharat Desai	9377774477
33.	Mithapur	Mr. Kirit Vithalani	02892-223403, 9228435851
34.	Modasa	Mr. Jayesh Gandhi	02774-247331, 94291547493
35.	Morbi	Mr. Hitesh Kansara	02822-223852, 9067493959
36.	Nadiad	Mr. Ajay Barot	0268-2564848, 9824744846
37.	Padra	Mr. Kanu Gandhi	02662-222815, 9426416510
38.	Pala Vasna	Mr. Ravi	02762-242971, 9898394984
39.	Palanpur	Mr. Bhikhabhai	02742-254182, 9925796517
40.	Pardi-Shapar	Mr. Anjukumar Rajput	0281-2782696, 9426786229
41.	Patan	Mr.Babubhai	02766-221816, 9426278300
42.	Porbandar	Mr.Aswin Cholera	0286-2247848, 9898047848
43.	Pore	Mr. N. R. Patil	0265-2830998
44.	Rajkot	Jay Hatkesh News	9879515400
45.	Rajula	Mr. Kamlesh Pari	9974426766, 9904061441
46.	Sanand	Mr.Manohar	02717-315425, 9427601152
47.	Shertha	Mr. Pankaj Parekh	079-3285419, 9427300429
48.	Sidhpur	Mr.Paresh Modi	02767-221621, 223284
49.	Surat	Mr. Vikash	9898052249
50.	Surendra Ngr	Mr.Hamid Miya	9725412482, 9898503237
51.	Talod	Mr.H.B.Modi	02770-220894, 9825487381
52.	Veraval	Mr.Deepak Kakkad	02876-240148, 223843
53.	Visnagar	Mr. G. P. Brambhatt	02765-225072, 9377171000
54.	Wankaner	Mr. Nilesh	02828-220840, 9825989540
55.	Zanor	Mr. Pravin Matieda	9427831839

PUBLIC NOTICE

Property of plot No.118, admeasuring 2053.17 sq.mt. of G.I.D.C. Surendranagar, bearing Limbadi revenue Survey No. 385 paiki and Limbadi City Survey No. 4 Paiki of City Survey ward No. 1 Paiki, Situated at Limbadi, Taluka : Limbadi, District : Surendranagar and belonging to the Ms/. S R Enterprise partnership firm and its partners Jain Sunikumar K and Saiyad Rizwan Rajumiya and Saiyad Razinmiya Rajumiya as lease holder. Chain Document of above said property Original Allotment Letter Dated 20-3-1998 Possession receipt Dated 20-3-1998, agreement Dated 20-3-1998 Supplementary Agreement Dated : 24-6-2011, Tansfer Order Dated : 2-1-2019 while he was passing through G.I.D.C. Limbdi of Limbdi and it is not traceable till to day. It is never ever he had used s security for any financial assistance by him or anyone else from any Bank, Finance Company and person etc. If any one having any right of ownership or claim of whatsoever nature in respect are hereby informers to raise any of such rights or claim in written, within a period of Five days from the date of this notice personally before me along with documentary proofs, after that no right or claims shall be entertained. Dated : 21-3-2020, Surendranagar.

With Instruction of the client

Jayrajsinh B. Jadeja, Advocate,
Shree Hari Complex, 2nd Floor, Vitthalpress Road, Surendranagar.

बैंक ऑफ़ बड़ौदा Bank of Baroda

THANGADH BRANCH :
Azad Chowk, Taluka : Thangadh,
Dist. : Surendrangar - 363530, Ph. : 02751-220276

Possession Notice

Whereas, The undersigned being the Authorised Officer of the **Bank of Baroda** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice **dated 03.01.2020** calling upon the Borrower **Mr. Vinubhai Sanghabhai Parmar** to repay the amount mentioned in the notice being **Rs. 3,82,859.00 (Rupees Three Lakh Eighty Two thousand Eight Hundred Fifty Nine Only)** within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken **Symbolic** possession of the property described herein below in exercise of powers conferred on him/her under sub section (4) of Section 13 of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules 2002 on this **1st day of June of the year 2020.**

The Borrower/Guarantor/Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Bank of Baroda** for an amount of **Rs. 3,82,859.00 (Rupees Three Lakh Eighty Two Thousand Eight Hundred Fifty Nine Only)** and interest thereon at the contractual rate plus cost, charges and expenses till date of payment.

The borrower's attention is invited to sub-section (8) of Section 13 in respect of time available to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTIES

All that part and parcel of the property consisting of Land in City of Chotila and situated at Original Chotila City S. No.2352 Paiki, Originally Chotila Rev. Sr. No. 5 Paiki, Plot No. 4 paiki, Land Admeasuring Sq. Mts. 39.76 in chotila, within limits of City : Chotila, Taluka : Chotila, District : Surendranagar in the state of Gujarat within the jurisdiction of sub registrar Chotila together with building, sheds, standing in the name **Mr. Vinubhai sanghabhai Parmar** as per MOE dated 04.10.2014. **Bounded :**
On the North by : state high-way
On the South by : house of Nathubhai Meghabhai
On the East by : house of Jethabhai Dudabhai
On the West by : 25.00 foot Public road

Date : 01.06.2020
Place : Thangadh

Chief Manager and Authorised Officer,
Bank Of Baroda

Mangalore Refinery and Petrochemicals Limited

(A Govt. of India Enterprise and a subsidiary of ONGC Limited)
Corporate Identity Number: L23209KA1988GOI008959
Regd. Office: Moodapadav, Post Kuthethur, Via Katipalla, Mangaluru – 575 030
E-mail : investor@mrpl.co.in Website: www.mrpl.co.in

ONGC | एमआरपीएल MRPL

Pursuant to Regulation 29 read with Regulation 47 of the SEBI Listing Regulations, 2015, notice is hereby given that the Board Meeting of the Company has been scheduled for Tuesday, **09th June, 2020** inter-alia to consider and approve Annual Financial Statements for the Year ended **31st March, 2020** and to recommend dividend, if any, for the financial year 2019-20.
The said notice may be accessed on the Company's website at **www.mrpl.co.in** and is also accessed on the Stock Exchange websites at **www.bseindia.com** and **www.nseindia.com.**

Place : Mangaluru
Date : 02/06/2020

For Mangalore Refinery and Petrochemicals Limited
Sd/- Dinesh Mishra
Company Secretary

Note : 1) SEBI has mandated that request for effecting transfer of shares shall not be processed unless the shares are held in dematerialised form with a depository. In view of this, Shareholders holding shares in physical form are requested to open Demat Account with a Depository and dematerialise the shares for easy liquidity.
2) Shareholders are further requested to complete their KYC formalities at the earliest. Shareholders holding shares in dematerialised form are requested to update their emailIDs with their respective DPs to receive the communication from the Company on emails.

Together, Let us build a Clean India

PUBLIC NOTICE

ICICI Bank

Branch office: ICICI Bank Ltd., Office Number 201-B, 2nd Floor, Road No 1 Plot No –B3, WIFI IT Park, Wagle Industrial Estate, Thane, Maharashtra- 400604

The following borrower/s have defaulted in the repayment of principal and interest of the loans facility obtained by them from the Bank and the loans have been classified as Non-Performing Assets (NPA). A notice was issued to them under Section 13 (2) of Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act-2002 on their last known addresses, however it was not served and hence they are hereby notified by way of this public notice.

Sr. No.	Name of the Borrower/ Co-Borrower/ Guarantor/ (Loan Account Number) & Address	Property Address of Secured Asset / Asset to be Enforced	Date of Notice Sent/ Outstanding as on Date of Notice	NPA Date
1.	Arvindbhai Kakadiya/ Radhaben Kakadiya/ Ushaben Kakadiya/ Pravinbhai Kakadiya/ Shobhnaben Kakadiya/ Pravinbhai Vallabhbhai Kakadiya Huf/ Arvindbhai Vallabhbhai Kakadiya Huf- M 43 Someshwar Enclave, U M Road, Surat, Gujarat- 395006 LBSUR00004320194	Maharaja Type Bungalow No.- 43, Someshwar Enclave, Ratnaprabha C.H.S.L., Nr. Gujarat University, Udhna Magdalla Road, R.S. No. 110, 111, 112, Block No. 71, T.P.S. No. 2 (Vesu), F.P. No. 1, Vill. Bharthana- Vesu, Tal. Majura, Dist. Surat, Gujarat- 395010	Feb 29, 2020 Rs. 23105726/-	Dec 31, 2019

The steps are being taken for substituted service of notice. The above borrower/s and/or their guarantors (as applicable) are advised to make the payments of outstanding within period of 60 days from the date of publication of this notice else further steps will be taken as per the provisions of Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date : 03-06-2020
Place: Gujarat

Authorized Officer
ICICI Bank Limited

ASSAM POWER DISTRIBUTION COMPANY LIMITED

A fully customer centric company

NIT No. APDCL/DSELR/NLP/01 **Dated: 03-06-2020**

e-Procurement Notice

(National Competitive Tender using Two-Envelope e-Procurement Process without Prequalification)

The Government of India has applied for financing from the Asian Infrastructure Investment Bank (AIIB) towards the cost of Assam Distribution System Enhancement and Loss Reduction Project and intends to apply a part of the proceeds to make payment under the contract for the following works:
Construction of new 33/11kv substation with construction of new 33kv Terminal Bay construction of 33kv & 11kv lines for Distribution System Enhancement and Loss Reduction in North Lakhimpur Electrical Circle on turnkey basis in LOT I: Lakhimpur Part-I, LOT II: Lakhimpur Part-II for Assam Distribution System Enhancement and Loss Reduction.
The Chief Project Manager, PIU, APDCL, hereby invites online tenders from eligible Contractors.
Interested Tenderers may submit tender online at **www.assamtenders.gov.in** on or before **07-07-2020**.
Detailed Invitation for Tender and Tender Documents are available at **www.assamtenders.gov.in** and at "AIIB Projects" button of **www.apdcl.org**
The tenderer downloading the documents may kindly inform the undersigned at **apdcl.piu.aiib@gmail.com** for our record.

Sd/- **Chief Project Manager, PIU, APDCL**

EA/2020/33

Please pay your energy bill on time and help us to serve you better!

M/s OSAKA PHARMACEUTICALS PRIVATE LIMITED (IN LIQUIDATION)

Liquidator Address: 330/348, Atlantis K-10, Sarabhai Main Road, Baroda- 390023, Gujarat, India E-mail: irp.osakapharma@gmail.com; jlnusb@gmail.com

E-AUCTION SALE NOTICE

Notice is hereby given to the public in general under the insolvency and Bankruptcy Code, 2016 and Regulations there under, that the Process for Sale of Osaka Pharmaceuticals Private Limited -in liquidation (Corporate Debtor)as a going concern will be sold by E-auction through the service provider **M/s E-procurement Technologies Limited (Auction Tiger)** via website https://ncltauction.auctiontiger.net.

Date and Time of Auction	**Friday, 26.06.2020, Between 11:00 AM to 2:00 PM**
Last Date for Submission of EMD	**24.06.2020 before 07:00 PM**
Inspection Date & Time	**On or before 20.06.2020 From 11:00 AM to 5:00 PM Contact person (Mr. Hardik Surani: +91- 81600 94709, Mr. Rushee Deopura: +91- 95740 85948)**

DETAILS OF ASSETS	BLOCK	RESERVE PRICE (Rs.)	EARNEST MONEY DEPOSIT (RS.)
Sale of Corporate Debtor as going concern along with all its assets including land and building, plant and machinery and financial assets	Block 1	**18,74,00,000**	**1,87,40,000**

Interested bidders can submit the **Expression of Interest, Confidentiality and Non-disclosure undertaking and non- refundable process participation fee of INR Rs. 1,00,000/- (including GST)** through NEFT/RTGS/Demand Draft on or before **18.06.2020** in the account mentioned below.
The EMD (Refundable) shall be payable by interested bidder through NEFT/RTGS/Demand Draft on or before 24.06.2020 in account mentioned below.

Details of bank account are as follows:

Account Number	**10901012000093**
Beneficiary Name	**"Osaka Pharmaceuticals Private Limited - In Liquidation"**
Bank Name	**Oriental Bank of Commerce**
Branch	**R.C. Dutt road , Vadodara – 390007, Gujarat**
IFSC Code	**ORBC0101090 (5th character is zero)**

For detailed terms and condition of E-action sale, refer Sale Notice available on **https://ncltauction.auctiontiger.net.** For any query regarding E-auction, contact **Mr. Pushpit Maru and Mr. Tilak Maratha** at +91- 7961200574/584/586/594/554, E-mail ID pushpit@auctiontiger.net; tilak@auctiontiger.net.

Sd/-
Abhishek Nagori
Liquidator of Osaka Pharmaceuticals Private Limited
IBBI Reg. No: IBBI/IPA-001/IP-P00020/2016-2017/10044

Date: 03.06.2020
Place: Vadodara

sidbi
SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA

REQUEST FOR EXPRESSION OF INTEREST FOR HIRING OF AGENCIES

SIDBI intends to hire different agencies for i) Development of various marketing & promotional products like Audio Video Documentary Film etc.& ii) Design & Development of Standard Product viz. Techno-Financial Analysis Tool for evaluation of Energy Efficiency sub-projects under PRSF Project.

For more details, interested firms may visit the tender page on websites: **www.sidbi.in, http://prsf.sidbi.in/** & **https://eprocure.gov.in/epublish/app.**

The last date for submitting the Expression of Interest (EoI) is **June 25, 2020 (1600 hours).**

General Manager
Green Climate and Sustainable Initiative, SIDBI, New Delhi

पंजाब नैशनल बैंक punjab national bank

...भरोसे का प्रतीक ! ...the name you can BANK upon !

Intergrated Risk Management, Head Office, Plot No. 4, Sector - 10, Dwarka, New Delhi - 110075

PUBLIC NOTICE

Notice is hereby given that the rate of Interest on Savings Fund Deposit has been reduced w.e.f. 01st July, 2020 as under:

	Rate of Interest
Savings Fund Account Balance upto ₹ 50 Lac	3.00% p.a.
Savings Fund Account Balance of above ₹ 50 Lac	3.25% p.a.

Interest shall be paid on a daily product basis at the rate of 3.00% p.a. in accounts where the end-of-day balance is upto ₹ 50 Lac and at the rate of 3.25% p.a. in accounts where the end-of-day balance is above ₹ 50 Lac. Interest shall be credited at quarterly intervals at the end of each quarter i.e. February, May, August & November.

Visit our corporate website ***https://www.pnbindia.in*** or nearest branch to know more details.

ASSAM POWER DISTRIBUTION COMPANY LIMITED

A fully customer centric company

NIT No. : APDCL/DSELR/BNG/01 **Dated : 03-06-2020**

E-PROCUREMENT NOTICE

(National Competitive Tender using Two-Envelope e-Procurement Process without Prequalification)

The Government of India has applied for financing from the Asian Infrastructure Investment Bank (AIIB) towards the cost of Assam Distribution System Enhancement and Loss Reduction Project and intends to apply a part of the proceeds to make payment under the contract for the following works:
Construction of new 33/11 kv substation with construction of new 33kv Terminal Bay construction of 33kv & 11kv lines for Distribution System Enhancement and Loss Reduction in Bongaigaon Electrical Circle on turnkey basis for Assam Distribution System Enhancement and Loss Reduction.
The Chief Project Manager, PIU, APDCL, hereby invites online tenders from eligible Contractors.
Interested Tenderers may submit tender online at www. assamtenders.gov.in on or before 03/07/2020.
Detailed Invitation for Tender and Tender Documents are available at www.assamtenders.gov.in and at "AIIB Projects" button of www.apdcl.org
The tenderer downloading the documents may kindly inform the undersigned at apdcl.piu.aiib@gmail.com for our record.

Sd/- Chief Project Manager, PIU, APDCL

EXP/2020/15

Please pay your energy bill on time and help us to serve you better !

INDIAN PORT RAIL & ROPEWAY CORPORATION LTD.

SAGARMALA

(A JV Company under Ministry of Shipping, Government of India)
(Formerly Indian Port Rail Corporation Ltd)

TENDER NOTICE

IFB.NO. IPRCL/MUMBAI/ PROJECTS/JNPT/6/1/S&T/01

IPRCL invites e-tender for **"Supply of material, trenching, cable laying & supply installation testing and commissioning of electronic interlocking consisting complete track circuiting of yard and provision of electrically operated points in connection with development of integrated common rail yard facility within JNPT port area, Navi Mumbai"**
For more details visit website www.etenders.gov.in/eprocure/app
Any Corrigendum/addendum would be hosted on the above website only.

RANE BRAKE LINING LIMITED

Rane

CIN: L63011TN2004PLC054948
"Maithri", 132, Cathedral Road, Chennai - 600 086
www.ranegroup.com;
e-mail: investorservices@ranegroup.com
Tel.: 044 2811 2472; Fax: 044 2811 2449

NOTICE TO THE SHAREHOLDERS OF THE COMPANY

Sub : Compulsory Transfer of Equity Shares to Investor Education and Protection Fund Authority (IEPF)

NOTICE is hereby given pursuant to the provisions of Section 124 (6) of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules") that, the Company is required to transfer by way of transmission all shares in respect of which dividend has not been paid or claimed by the shareholder for seven consecutive years or more to the Investor Education and Protection Fund Authority (IEPF).

Complying with requirements set out in the Rules, individual communications are being sent to the concerned shareholders whose shares are due for transfer and details of such shareholders along with number of shares, are being uploaded on the website www.ranegroup.com.Shareholders are requested to verify the details of un-encashed dividends and shares liable to be transferred to the IEPF Authority.

The **unpaid/unclaimed dividend for the Financial year 2012-13 (Final) and corresponding shares** are due for transfer within thirty days after August 28, 2020. Accordingly, concerned shareholder(s) are requested to make an application to the Company/ Company's Registrar and Transfer Agent (RTA) well in advance before the said date, to enable processing of claims.

The Company shall proceed to initiate corporate action for transfer of shares to the IEPF Authority in respect of such shares without any further notice by following the due process in the rules as under:
i) Shares held in demat mode: by transfer of shares directly to demat account of the IEPF Authority;
ii) Shares held in physical mode: by issuance of new share certificates and thereafter converting it into demat and transferring to the demat account of the IEPF Authority.

The shareholders may note that the details uploaded by the Company on its website should be regarded and shall be deemed to be an adequate notice in respect of issue of new share certificate(s) by the Company for the purpose of transfer of shares to the IEPF Authority pursuant to the Rules. No Claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said Rules. Both the unclaimed dividend and corresponding shares transferred to the account of the IEPF Authority including all benefits accruing on such shares, if any, can be claimed back from the IEPF Authority after following the procedure prescribed in the Rules.

Shareholders having any queries on the subject matter, may contact the Company's Registrar and Transfer Agent M/s. Integrated Registry Management Services Private Limited (SEBI Registration No. INR000000544), II Floor, Kences Towers, No. 1 Ramakrishna Street, T.Nagar, Chennai - 600 017. Tel : 044 - 28140801 - 03, E-mail : corpserv@integratedindia.in

For **Rane Brake Lining Limited**
Venkatraman
Secretary

Chennai
June 02, 2020

THE STATE TRADING CORPORATION OF INDIA LIMITED

(A Govt. of India Enterprise)
(CIN : L74899DL1956GOI002674)
Regd. Office: Jawahar Vyapar Bhawan, 1 Tolstoy Marg, New Delhi-110001

150 YEARS OF CELEBRATING THE MAHATMA

Bids are invited, for the work of Comprehensive routine operation, breakdown Maintenance of Electrical & Mechanical equipment installed in Jawahar Vyapar Bhawan Connaught Place, Delhi in two part online bidding process available on www.stclimited.co.in & www.eprocure.gov.in/app. Last date of bid submission is 23.06.2020
Bid Ref:- STC/CO/BLD-E/F 01126/2020/D1103

Bank of Maharashtra

Zonal office Ahmedabad: Ph. 079-25507901/03, Fax-079-25509564
PLANNING DEPARTMENT : e-mail: pln_ahe@mahabank.co.in

PREMISES REQUIRED ON RENT

Bank of Maharashtra invites offers from owners/POA holders of premises strictly having permission from competent local authority for commercial activities for its branch(es).

Approx. Carpet Area of Premises	Location 800 to 1200 sq ft
Proposed area	**1. South Bopal, Ahmedabad 2. Botad 3. Manjalpur, Vadodara**

The proposed premises should be preferably at ground floor (with sufficient parking place) on lease rent basis for opening a branch along with ATM room with separate entrance. The premises should have adequate power load and provision of other infrastructural requirements as per Bank's requirements and specifications. The premises should be ready for possession or to be ready within 10-15 days as per Bank's requirement. The interested parties/ persons should submit their offers on the Bank's prescribed formats of **"Technical Bid"** and **"Commercial Bid"** respectively in two separate sealed envelopes super-scribing "Technical Bid" /"Commercial Bid" respectively upto **05.00 PM on 12/06/2020** in the office of **Zonal Manager, Bank of Maharashtra, Zonal Office, Mavlanakar Haveli, Vasant Chowk, Bhadra, Lal Dawaja, Ahmedabad-380001.** These formats can be obtained in person from above office during office hours and also can be downloaded from Bank's website **www.bankofmaharashtra.in** under **"Tender"** section along with this tender advertisement. The Bank reserves the right to cancel/reject any offer without assigning the reason thereof. No brokerage will be paid. Incomplete and delayed proposals will not be considered. For further details contact us at **pln_ahe@mahabank.co.in & 079-25507901/02/03**

Date : 03.06.2020, Place : Ahmedabad **Authorised Officer**

RANE HOLDINGS LIMITED

Rane

CIN: L35999TN1936PLC002202
"Maithri", 132, Cathedral Road, Chennai - 600 086
www.ranegroup.com;
e-mail: investorservices@ranegroup.com
Tel.: 044 2811 2472; Fax: 044 2811 2449

NOTICE TO THE SHAREHOLDERS OF THE COMPANY

Sub : Compulsory Transfer of Equity Shares to Investor Education and Protection Fund Authority (IEPF)

NOTICE is hereby given pursuant to the provisions of Section 124 (6) of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules") that, the Company is required to transfer by way of transmission all shares in respect of which dividend has not been paid or claimed by the shareholder for seven consecutive years or more to the Investor Education and Protection Fund Authority (IEPF).

Complying with requirements set out in the Rules, individual communications are being sent to the concerned shareholders whose shares are due for transfer and details of such shareholders along with number of shares, are being uploaded on the website www.ranegroup.com. Shareholders are requested to verify the details of un-encashed dividends and shares liable to be transferred to the IEPF Authority.

The **unpaid/unclaimed dividend for the Financial year 2012-13 (Final) and the corresponding shares** are due for transfer within thirty days after September 16, 2020. Accordingly, concerned shareholder(s) are requested to make an application to the Company/ Company's Registrar and Transfer Agent (RTA) well in advance before the said date, to enable processing of claims.

The Company shall proceed to initiate corporate action for transfer to the IEPF Authority in respect of such shares without any further notice by following the due process in the rules as under:
i) Shares held in demat mode: by transfer of shares directly to demat account of the IEPF Authority;
ii) Shares held in physical mode: by issuance of new share certificates and thereafter converting it into demat and transferring to the demat account of the IEPF Authority.

The shareholders may note that the details uploaded by the Company on its website should be regarded and shall be deemed to be an adequate notice in respect of issue of new share certificate(s) by the Company for the purpose of transfer of shares to the IEPF Authority pursuant to the Rules. No Claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said Rules. Both the unclaimed dividend and corresponding shares transferred to the account of the IEPF Authority including all benefits accruing on such shares, if any, can be claimed back from the IEPF Authority after following the procedure prescribed in the Rules.

Shareholders having any queries on the subject matter, may contact the Company's Registrar and Transfer Agent M/s. Integrated Registry Management Services Private Limited (SEBI Registration No. INR000000544), II Floor, Kences Towers, No. 1 Ramakrishna Street, T.Nagar, Chennai - 600 017. Tel : 044 - 28140801 - 03, E-mail : corpserv@integratedindia.in

For **Rane Holdings Limited**
Siva Chandrasekaran
Secretary

Chennai
June 02, 2020

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S. GREENDIAMZ BIOTECH LIMITED

RELEVANT PARTICULARS

1	Name of corporate debtor	GREENDIAMZ BIOTECH LIMITED
2	Date of incorporation of corporate debtor	May 08, 2009
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies -Ahmedabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U36990GJ2009PLC056869
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Setu, Suite 303-4-5, Shilp Cross Road, Off C. G. Road, Navrangpura, Ahmedabad-380009, Gujarat.
6	Insolvency commencement date in respect of corporate debtor	**June 1, 2020** (NCLT, Ahmedabad Bench passed Order dated **May 27, 2020** C.P. (I.B) No.17/7/NCLT/AHM/2019. Order downloaded by Interim Resolution Professional on **June 1, 2020**.
7	Estimated date of closure of insolvency resolution process	**November 28, 2020** 180 days from the date of commencement of CIRP as the order downloaded by Interim Resolution Professional on **June 1, 2020**.
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Chandra Prakash Jain, Reg. No. : IBBI/IPA-001/IP-P00147/2017-18/10311
9	Address and e-mail of the interim resolution professional, as registered with the Board	D-501, Ganesh Meridian, Opposite Gujarat High Court, S.G. Road, Ahmedabad-380060. Email: jain_cp@yahoo.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	D-501, Ganesh Meridian, Opposite Gujarat High Court, S.G. Road, Ahmedabad-380060. Email: jain_cp@yahoo.com
11	Last date for submission of claims	**June 15, 2020** i.e., 14 days from appointment date of CIRP order received on **June 1, 2020**.
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable at present
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable at Present
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	I) Weblink:www.ibbi.gov.in/home/downloads ii) Physical Address: same as mentioned in point 10 and iii) Email IRP at : jain_cp@yahoo.com Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **M/s. Greendiamz Biotech Limited** on **May 27, 2020**. The order downloaded by Interim Resolution Professional on **June 1, 2020**.
The creditors of **M/s. Greendiamz Biotech Limited** are hereby called upon to submit their claims with proof on or before **June 15, 2020** to the Interim Resolution Professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class,as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [None at present] in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.

CHANDRA PRAKASH JAIN
(Interim Resolution Professional)
Regn. No.: IBBI/IPA-001/IP-P00147/2017-18/10311

Place: Ahmedabad
Date: 03.06.2020